

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**

**(Division Bench)**

**Item No.-508**

IB-189/ND/2022

IA/3223/2022

**IN THE MATTER OF:**

Bank of Baroda

**Vs.**

Brijinder Singh

**....Applicant**

**.....Respondent**

**SECTION**

U/s 95 IBC

**Order delivered on 18.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Sagar Rajiv Agnihotri, Adv.

For the RP : Mr. Mohit Nandwani, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/3223/2022:-**

Ld. Counsel on behalf of Resolution Professional is present. Ld. Counsel on behalf of Personal Guarantor is present and submitted that due to some medical difficulty, he is not able to argue the matter and therefore, sought adjournment. In view of this, list the matter on **09.08.2024**.

**Sd/-  
(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-  
(MAHENDRA KHANDELWAL)  
MEMBER (J)**